

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IA(I.B.C)/654(CH)2021
CONT.A.(IBC)/7(CH)2023
IA(I.B.C)/645(CH)2021
IA(I.B.C)/2159(CH)2023
IA(I.B.C)/587(CH)2021
IA(I.B.C)/1780(CH)2023
IA(I.B.C)/2931(CH)2023
IA(I.B.C)/1051(CH)2024
IA(I.B.C)/1367(CH)2024
IA(I.B.C)/1555(CH)2024
IA(I.B.C)/1561(CH)2024

In
CP (IB) No.135/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

... **Petitioner-Financial Creditor**

Versus

Bharat Papers Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 33(2), 60(5), 66(1), 19(2), IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 23.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.08.2024.

Sd/-

Court Officer